

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No.2511/2019

(Arising out of impugned final judgment and order dated 28-09-2018 in CRLA No. 781/1997 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

PYARE LAL DIXIT

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With appln.(s) for exemption from filing O.T. and permission to bring on record additional facts and documents)

Date : 30-04-2019 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Aseem Chandra, Adv.
Mr. Vivek Singh, Adv.
Mr. Shailendra Kumar Mishra, Adv.
Mr. Ashutosh Jha, AOR

For Respondent(s) Mr. Rajeev Kumar Dubey, Adv.
Ms. Saroj Tripathi, AOR

Ms. Swarupama Chaturvedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the request made in the letter circulated on behalf of the respondent, the matter is adjourned by four weeks.

(Chetan Kumar)
A.R. -cum-P.S.

(Anand Prakash)
Court Master